GOVERNMENT OF INDIA COAL LOK SABHA

UNSTARRED QUESTION NO:277
ANSWERED ON:10.11.2010
COMPLAINTS REGARDING TRANSPORTATION OF COAL
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Will the Minister of COAL be pleased to state:

- (a) whether the Government has received complaints regarding irregularities in coal transportation during the last three years and the current year;
- (b) if so, the details thereof, company-wise and year-wise;
- (c) whether the Government has conducted any CBI inquiry/referred the matter to the CBI for investigation of such cases; and
- (d) if so, the details thereof and the present status of investigation and the steps taken by the Government to expedite the inquiry to book the guilty?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL AND MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SRIPRAKASH JAISWAL)

(a) and (b): The Central Government do receive complaints regarding irregularities in coal transportation. Complaints are forwarded to the concerned Coal Company for appropriate action.

Coal India Limited (CIL) has reported that the following complaints were received during this duration:

- 1. Eastern Coalfields Limited- 1 in 2009-10
- 2. Central Coalfields Limited 10 in 2007, 09 in 2008, 01 in 2009 and 03 in 2010
- 3. Bharat Coking Coal Limited 01 each in 2007-08, 2008-09 and 2009-10
- 4. South Eastern Coalfields Limited 07 during 2007-08
- 5. Mahanadi Coalfields Limited 01 in 2007-08, 02 in 2008-09
- 6. Western Coalfields Limited 02 in 2009-10
- 7. Northern Coalfields Limited 01 in 2010-11

These complaints are generally relating to claiming more quantity in the bills than actual transportation, overloading of coal, irregularities in award of contract and award of contract on higher rates of transportation, non-deployment of minimum 75% exservicemen in ex-servicemen owned companies.

(c) and (d): The Ministry has received some complaints regarding irregularities in the ESM Companies deployed in South Eastern Coalfields Limited (SECL). The Ministry of Defence was requested to ask CBI to examine all relevant records and documents concerning source of finance and audit report, the ultimate beneficiary of the work being allotted to ESM Companies in SECL to find out if the ESM Companies are being used as front companies by other vested interests. The Ministry of Defence has informed that CBI preliminary inquiry against all operative ESM Companies was closed since inquiry revealed that ESM Companies were actually owned by Directors as on record and no. evidence was found to substantiate that ESM Companies are being used as front companies by other companies with vested interest.